

DEVELOPMENT be pleased to state :

(a) whether the Delhi Development Authority has invited applications from the retired/retiring Public servants registered with New Pattern Housing Scheme 1979 and various self-financing schemes upto 31 July, 1987 ;

(b) if so, the sanctity of fixing the date as 31 July, 1987 ;

(c) the reasons for not allowing retiring public servants the benefit upto the date of insertion of advertisement ; and

(d) the steps taken or proposed in this regard ?

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI MOHSINA KIDWAI) : (a) to (d). The Delhi Development Authority had invited applications from Retired and Retiring public Servants registered under the New Pattern Scheme 1979 (HUDCO) and Self Financing Schemes who have already retired or are likely to retire upto 10th July 1988. Subsequently, on representations received from the Public, the date was decided to be extended from 10-7-1988 to 31st July, 88. But, due to a typographical error, the extended date came to be mentioned in the advertisement as 31-7-87 instead of 31-7-88. A corrigendum for correcting the error has already been issued by the Delhi Development Authority for publication in the newspapers.

Cancellation of South Bound Air Flights

*450. SHRI C.K. KUPPUSWAMY : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the South bound flights have quite often been either cancelled or delayed in recent times ; and

(b) if so, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE OF THE MINISTRY OF TOURISM (SHRI JAGDISH TYTLER) : (a) and (b). Comparative Regionwise on-time performance of Indian Airlines during the last six months does not show that the South bound flights have quite often been

either cancelled or delayed.

Escape of Passengers of the Madras-Bangalore Flight

*452. SHRI DHARAM PAL SINGH MALIK : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the Madras-Bangalore Indian Airlines flight had a miraculous escape when the plane landed on its rear wheels after its nose wheel failed to open up ;

(b) if so, the details thereof and the causes of this incident ;

(c) the estimated damage to the plane ;

(d) whether any inquiry has since been conducted in this matter ; and

(e) if so, the findings thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE OF THE MINISTRY OF TOURISM (SHRI JAGDISH TYTLER) : (a) Indian Airlines Boeing 737 aircraft VT-EDS operating scheduled passenger service IC-513 (Madras-Bangalore) was involved in an accident while landing at Bangalore on 1-11-1987. There was no injury to any person on board the aircraft.

(b) and (d). The accident is being investigated by an Inspector of Accident appointed by D.G.C.A. under Rule 71 of Aircraft Rules, 1937.

(c) The estimated damage to the aircraft is indicated below :

- (1) The nose belly portion from nose belly door (STA No. 227.8 to STA 323.7) which is fwd of NIG bay to front of E&E compartment door opening has rubbed against the runway damaging formers, stringers, skin. Nose door also damaged.
- (2) Forward and rear pressure bulkhead of nose bay damaged due to rubbing. Rear bulkhead at bottom is rubbed approximately $3\frac{1}{2}$ " to 4".
- (3) Nose landing gear actuator upper